

**GOVERNMENT OF INDIA  
PLANNING  
LOK SABHA**

UNSTARRED QUESTION NO:1641  
ANSWERED ON:28.11.2001  
PENDING SCHEME  
MAHESHWAR SINGH;RAMDAS ATHAWALE

**Will the Minister of PLANNING be pleased to state:**

- (a) the number of projects pending with Central Government for sanction, State-wise particularly Maharashtra;
- (b) the reasons for not according sanction to these projects;
- (c) the time by which these projects are likely to be accorded sanction;
- (d) whether any requests have been received by the Central Government from the Delhi Government for according sanction to these projects;
- (e) if so, the details thereof; and
- (f) the action taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE)

(a) to (f) Projects submitted in the Annual Plans of the States are finalized in consultation with the State Governments during the Annual Plan discussions in the Planning Commission. The approval of the Planning Commission is also required for some Irrigation and Power projects from investment/capacity angle. No such projects proposed by Governments of Maharashtra or Government of Delhi or any State or UT are pending clearance in the Planning Commission.